UNSTARRED QUESTION No. 372


Effect of UCC on other Laws

372. SHRI VINAYAK RAUT:
PROF. SOUGATA RAY:
SHRI ARVIND GANPAT SAWANT:
SHRI RAKESH SINGH.

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Uniform Civil Code (UCC) is being drafted to be implemented in the country and if so, the details and the time-frame thereof along with the stand of the Government thereon;
(b) whether various religious groups have been taken into confidence regarding its implementation, if so, the details thereof and if not, the reasons therefor;
(c) whether adoption of cultures, beliefs and traditions of tribal community is a challenging factor for UCC and may cause difficulties in its implementation;
(d) if so, the details thereof along with the measures proposed to keep them out of the ambit of UCC;
(e) whether the Government has analysed the likely effect of implementation of UCC on other laws and if so, the details thereof and the steps proposed to be taken by the Government to address such situations; and
(f) whether the UCC is likely to be a single code for everyone like Cr.PC and IPC and if so, the details thereof?
(a) to (f): The Government had requested the 21st Law Commission of India to undertake examination of various issues relating to uniform civil code and to make recommendations thereon. The term of the 21st Law Commission ended on 31.8.2018 and the 22nd Law Commission took up the reference on uniform civil code for consideration and solicited views and ideas of the public at large and recognized organizations through a public notice dated 14.6.2023. Stake holders are at liberty to submit their comments to Law Commission till the 28th of July, 2023.

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